

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 236 OF 2007**

Friday this the 20th day of April, 2007

**CORAM :**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN  
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

1. R. Venkiteshan  
Cabin Master,  
Uttukuli (UKW), Palakkad Division  
Southern Railway
2. M.Murugeshan  
Cabin Master, Somanor(SNR),  
Palakkad Division  
Southern Railway
3. V. Balasubramanyam  
Cabin Master (SNR), Somanur
4. C. Viswanathan  
Cabin Master, Erode,  
Palakkad Division  
Southern Railway : **Applicants**

(By Advocate Mr.P.Santhosh Kumar )

**Versus**

1. Union of India represented by General Manager  
Southern Railway, Madras (Chennai)
2. The Chief Personnel Officer  
Southern Railway, Chennai
3. The Divisional Personnel Officer  
Southern Railway, Palakkad
4. Shanmugham C.  
Cabin Master, Perunthurai Railway Station,  
Erode District
5. Vijayakumar T  
Cabin Master, O/o Traffic Inspector,  
Southern Railway, Shornur Junction
6. Murukeshan K.  
Cabin Master, Parumthurai Railway Station,  
Erode District

7. Baburaj T.  
 Cabin Master,  
 Office of the Station Master, Somanur  
 Southern Railway : Respondents

(By Advocate Mr.P.Haridas (R1-3)  
 Advocate Mr.TCG Swamy (R4-7) )

The application having been heard on 20.04.2007, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

When the matter was taken up today, the learned counsel for respondents on instructions produced two letters dated 28.12.2006 and 19.04.2007 from the Personnel Branch, Southern Railway furnishing the clarifications sought by us. From these two letters it is quite clear that the re-deployment is based on the marks obtained in the special training conducted and also the option submitted by the candidates. The respondents have also furnished the respective marks obtained by the applicants/respondents and it is evident that the respondents have secured higher marks than the applicants and further considering their options, they have been accommodated in the post of Goods Guard and the applicants have been accommodated according to their marks in the posts of Assistant Station Masters and Train Clerks.

2. Taking note of this position, the reliefs sought by the applicant cannot be granted in this OA. The learned counsel for applicant submits that he would like to withdraw the OA. Permission is granted to withdraw the OA with liberty to

agitate against any other grievance arising out of the impugned order at Annexure A-4 in accordance with law.

3. The interim order has now become infructuous due to withdrawal of the OA. The respondents are free to depute the private respondents 4 to 7 for the training course prescribed for Goods Guard which has commenced on 09.04.2007.
4. The OA is closed as withdrawn. No costs. Copy of the order may be made available to the concerned parties today itself.

Dated, the 20th April, 2007.



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**



**SATHI NAIR**  
**VICE CHAIRMAN**

vs